

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL SITTING AT NEW DELHI.**

Application No. 383/2024

**In the matter of:-**

Shri Kushal Gupta.

..... Applicant

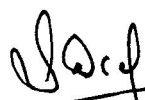
**Versus**

State of Himachal Pradesh and others.

..... Respondents

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 Respondent through  
 Advocate General  
 Conservator of Forests  
 State of H.P.  
 Kullu Forest Circle, Kullu

Place: Kullu

Dated: 09.01.2025

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL SITTING AT NEW DELHI.**

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**In the matter of:-**

Shri Kushal Gupta.

..... Applicant

**Versus**

State of Himachal Pradesh and others.

..... Respondents

**Application U/S 15 read with Section 14 of NGT  
Act.**

**Reply to the application on behalf of respondent  
No. 8.**

Sir,

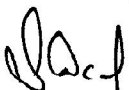
The respondent No. 8 by way of reply to the application submits as under:

**Preliminary Submissions:**

1. That the application filed by the applicant is not maintainable and liable to be dismissed.
2. That the applicant by way of present application has raised disputed questions of facts which cannot be determined by way of present application. The appropriate remedy is to determine such disputed facts by filing of civil suit before

  
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5. That the para-No. 5 of the facts are denied for want of knowledge. However, it is submitted that the distance of the trout farm from the Haripur Nallah is more than 50 meters on the left bank of the nallah.
6. In reply to para-No. 6 of the facts is formal in nature and require no specific comments.
7. In reply to para-No. 7 of the facts is denied for the want of knowledge.
8. That in reply to para-No. 8 of the application it is submitted that this para is not related to the replying respondent hence need no reply.
9. That in reply to para-No. 9 of the application it is submitted that this para is not related to the replying respondent hence need no specific reply.
10. That para-No. 10 of the application is not related to the replying respondent hence need no reply.
11. That in reply to para-No. 11 of the application it is submitted that this para is not related to the replying respondent hence need no reply.
12. That para No. 12 of the application is not related to the replying respondent hence need no reply.
13. That para-No. 13 of the application is admitted to the extent that letter had been given to Divisional Forest Officer, Kullu. It is submitted that on this letter the local

  
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KULLU

on the said writ petition has been dismissed as withdrawn.

21. That para-No. 21 of the application is not related to replying respondent no. 8. It is submitted that the replying respondent no 8 was not arrayed as party in writ petition as mentioned in this para. It is however submitted that the applicant has arrayed replying respondent without having any cause of action against replying respondent.
22. That para-No. 22 of the application is denied for the want of knowledge. It is submitted that the replying respondent was not party to this writ petition.
23. That para-No. 23 of the application is denied for the want of knowledge.
24. That para-No. 24 of the application is wrong not admitted to be correct hence denied. It is submitted that there is no negligent act on the part of the respondents. It is further submitted that the bridge has been constructed in public interest and for public at large.
25. That para-No. 25 of the application is not related to the replying respondent. Hence, need no reply.
26. That para-No. 26 of the application is wrong not admitted to be correct hence denied. The construction work of the

  
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- F. That para (F) of the grounds denied for want of knowledge.
- G. That para (G) of the grounds do not pertain to the replying respondent No. 3 hence needs no specific reply.
- H. That para (H) of the grounds is also denied for want of knowledge.
- I. That para (I) of the grounds is also denied being incorrect. There was no negligence and recklessness on the part of the replying respondent No. 2 in environmental degradation and ecological imbalance in the construction of the bridge.
- J. That para (J) of the grounds is denied for the want of knowledge.
- K. That para (K) of the grounds is denied for the want of knowledge.
- L. That para (L) of the ground though does not pertain to replying respondent No. 8.
- M. That para (M) of the grounds do not pertain to the replying respondent No. 8.
- N. That para (N) of the grounds do not pertain to the replying respondent No. 8.
- O. That para (O) of the grounds do not pertain to the replying respondent No. 8.

  
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37. That para-No. 37 of the application wrong, hence denied. The application has been filed on wrong and concocted facts beyond limitation, hence liable to be dismissed.

Prayer para of the application is wrong not admitted to be correct, hence denied. The applicant is not entitled for the relief claimed in sub para (a)(b)(c) and (d) against the replying respondent No. 8.

In view of the facts and submission made hereinabove, the application being devoid of any merit against the replying respondent No. 8 may kindly be dismissed, in the interest of justice.

  
Respondent through  
Advocate General  
Conservator of Forests  
State of H.P.  
Kullu Forest Circle, Kullu

Place: Kullu

Date: 09.01.2025